

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL  
BENCH, NEW DELHI

Misc. Application No. 70 of 2025

IN

Original Application No. 784 of 2025

Digambar Prasad

Applicant

Versus

State of Uttarakhand and Ors.

Respondents

## I N D E X

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4.	Annexure 2 Copy of the letter bearing No. 1497-800 dated 17.07.2025 along with inspection report and photographs	
5.	Annexure 3 Copy of letter dated 01.08.2025	

Filed by



[MUKESH VERMA]

Advocate for the UKPCB

Ch. No. 50, Old Block

Supreme Court of India,

New Delhi 110 001

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New Delhi

Dated: 04.08.2025

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

**RESPONSE AFFIDAVIT**

(On behalf of Member Secretary, Uttarakhand Pollution Control Board)

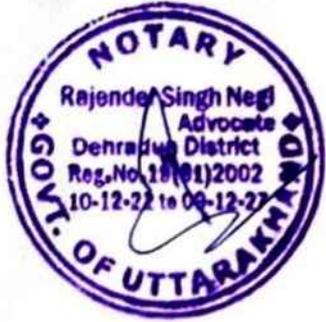
(Respondent No. 2)

In

Misc Application no. 70 of 2025

In

Original Application No. 784 of 2024



Digambar Prasad

Applicant

Versus

State of Uttarakhand & Ors.

Respondents



Affidavit of Shri Parag Madhukar Dhakate, aged about 48 years, S/o Shri M.B. Dhakate presently posted as Member Secretary, Uttarakhand Pollution Control Board, Gaura Devi Paryavaran Bhawan, IT Park, Dehradun.

Deponent

I, the above-named deponent does hereby solemnly affirm and state on oath as under: -

1. That the deponent is presently posted as the Member Secretary, Uttarakhand Pollution Control Board and as such is fully conversant with the facts of the case and is competent to sign and swear the instant affidavit.
2. That the above-mentioned matter was last listed for hearing on 26.05.2025 wherein this Hon'ble Tribunal was pleased to issue the following directions:

" .....

6. *In view of the averments made in the application and observations made in the report of the CPCB, we consider it necessary to have response of (1) State of Uttarakhand through the District Magistrate, Dehradun; (2) State Pollution Control Board through Member Secretary; (3) Central Pollution Control Board through Member Secretary and (4) Director, Department of Drugs and Pharmaceuticals,*

*Government of India who are impleaded as Respondents No. 1 and 4.*

" .....

3. That in compliance with the above direction, Member Secretary, Uttarakhand Pollution Control Board (UKPCB) vide letter bearing no. 470, dated 10.06.2025 instructed the Regional Officer, UKPCB, Dehradun to take action on the recommendations outlined in the report of Joint Committee and submit a detailed report to the head office. In this connection, a copy of letter bearing no. 470 dated 10.06.2025 is being filed and marked as **Annexure No. 1** to this affidavit.



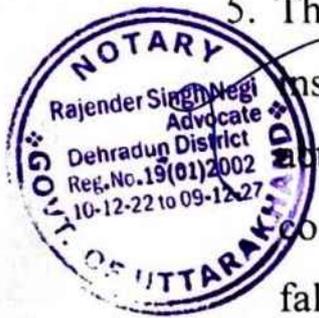

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4. That consequently, the Regional Officer, UKPCB, Dehradun vide letter bearing no. 1497-800, dated 17.07.2025 informed the Member Secretary, UKPCB that an inspection has been conducted on 05.07.2025 at site and the inspection report is being furnished for further action. The report states that the site of M/s IDPL, located on Virbhadra Road, Rishikesh, was inspected, and samples from the inlet and outlet tanks of the Biological Treatment Plant (BTP) were collected and sent to the Board's central laboratory for analysis. The test results revealed that the quantity of excipients was higher than the prescribed standards. Ash, empty medicine strips and rolls, empty medical vials, and packing waste were also found at the site. Raw materials were stored inside the plant premises, which was found locked at the time of inspection. Also, in the report, it is informed by regional officer that overall control of IDPL premises is under purview of forest department.

In this connection, a copy of letter bearing no. 1497-800 dated 17.07.2025 along with the Inspection report and Photographs are being filed and marked as **Annexure No. 2** to this affidavit.

5. That the Member Secretary, UKPCB vide letter dated 01.08.2025 instructed the Divisional Forest Officer, Dehradun to take necessary action in accordance with the report submitted by the joint committee and report of Regional Officer, Dehradun, as the matter falls under the purview of the Forest Department. In this connection, a copy of the letter dated 01.08.2025 is being filed and marked as **Annexure No. 3** to this affidavit.

6. That the deponent is a responsible Government servant having the highest regard for the Hon'ble Tribunal and orders passed by them.



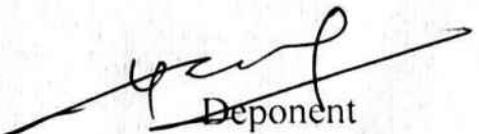
The deponent has always made his sincerest efforts to carry out the orders passed by this Hon'ble Tribunal in its letter and spirit and shall continue to do so in the future.

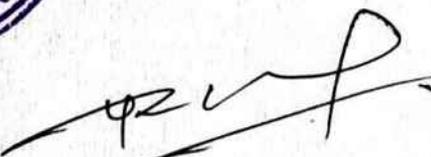
  
Deponent

**Verification: -**

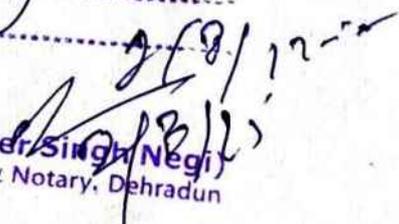
Verified at Dehradun on the 9 day of August 2025, that the contents of the response affidavit are true and correct to the best of my knowledge and belief based on the official record and nothing is false, and no material has been concealed therein.



  
Deponent



This affidavit is sworn before me by  
Shri.....Shri Madhulal Patel.....  
who is identified by Shri.....  
at Dehradun on.....25/8/25.....

  
(Rajender Singh Negi)  
Advocate & Notary, Dehradun



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मुख्यालय

Annexure-1

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड

"गौरा देवी पर्यावरण भवन"

46बी, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादून

E-mail : ukpcblegalcell@gmail.com, दूरभाष : 0135-2607092

पत्रांक : यूकेपीसीबी/एच.ओ./ सा0-183-804/2025/410

दिनांक 10.06.2025

सेवा में,

क्षेत्रीय अधिकारी

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड,

क्षेत्रीय कार्यालय, ई-115 नेहरू कॉलोनी

देहरादून।

विषय:- मा0 हरित अधिकरण में योजित वाद सं0 M.A. 70/2025 (O.A. No. 784/2024) **Digambar Prasad Vs. State of Uttarakhand & Ors.** में पारित आदेशों के सम्बन्ध में।

महोदय,

कृपया मा0 हरित अधिकरण द्वारा M.A. 70/2025 में पारित आदेश 26.05.2025 का अवलोकन करना चाहें जिसमें मा0 हरित अधिकरण द्वारा अन्य निर्देशों के साथ निम्न निर्देश दिये हैं:-

6. *In view of the averments made in the application and observations made in the report of the CPCB, we consider it necessary to have response of (1) State of Uttarakhand through the District Magistrate, Dehradun; (2) State Pollution Control Board through Member Secretary; (3) Central Pollution Control Board through Member Secretary and (4) Director, Department of Drugs and Pharmaceuticals Government of India who are impleaded as Respondent No. 1 and 4.*

तत्कम में आपको निर्देशित किया जाता है कि प्रकरण में पूर्व गठित संयुक्त जांच समिति की आख्या में दिये गये Recommendation पर कृत कार्यवाही करते हुए अपनी सुस्पष्ट आख्या 15 दिनों के अन्तर्गत इस कार्यालय को प्रेषित करना सुनिश्चित करें। जिससे की उपरोक्तानुसार मा0 हरित अधिकरण में आख्या प्रस्तुत की जा सके।

संलग्नक: यथोपरि।

भवदीय

(डा0 पराग मधुकर धकाते)

सदस्य सचिव



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Annexure-2

Regional Office  
Uttarakhand Pollution Control Board  
E-115, Nehru Colony, Dehra Dun  
E-mail : rouepcb@gmail.com,  
Phone No.-0135-3593200

पत्रांक सं०-यूकेपीसीबी/आरओडी/NGT-120 /2025-26/1497 - 000

दिनांक: 17/07/25

सेवा में

सदस्य सचिव महोदय  
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड,  
गौरा देवी पर्यावरण भवन, आई०टी० पार्क,  
सहस्रधारा रोड़, देहरादून।

Uttarakhand Pollution Control Board  
Diary No.....339/  
Date.....18/7/25

विषय-मा० राष्ट्रीय हरित अधिकरण में योजित मूल आवेदन संख्या-784/2024 Digambar Prasad Vs. State of Uttarakhand & Ors. में पारित आदेश के अनुपालन में संयुक्त निरीक्षण के संबंध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक संख्या-यू०के०पी०सी०बी०/एच०ओ०/सा०-183-804/2025/470 दिनांक 10.06.2025 के अनुपालन में पूर्व गठित संयुक्त कमेटी की आख्या में दी गयी Recommendation के क्रम में इस कार्यालय द्वारा प्रकरण पर स्थलीय निरीक्षण दिनांक 05.07.2025 को किया गया। निरीक्षण आख्या संलग्नकों सहित अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

संलग्नक-यथोपरि।

भवदीय

(अमित पोखरियाल)  
क्षेत्रीय अधिकारी

*[Handwritten signature]*

*[Handwritten signature: Smt. R.K. Chaturvedi]*  
*[Handwritten signature: Anil Kumar]*

कृपया उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण में योजित वाद संख्या 784 Of 2024 में पारित आदेश एवं बोर्ड मुख्यालय के पत्रांक संख्या यू0के0पी0सी0बी0/एच0ओ0/सा0-183- 804/2025/470 दिनांक 10.06.2025 में प्राप्त निर्देशों जिसमें पूर्व में गठित संयुक्त जांच समिति द्वारा दी गयी संस्तुति (recommendation) पर कार्यवाही कर अनुपालन आख्या चाही गयी जिसके अनुक्रम में इस कार्यालय द्वारा दिनांक 05.07.2025 को M/s IDPL, Virbhadra Road, Rishikesh का निरीक्षण उद्योग प्रतिनिधि श्री अमित शर्मा व वन विभाग के वन दरोगा श्री अवतार सिंह रावत की उपस्थिति में किया गया है, M/s IDPL के प्रतिनिधि श्री अमित शर्मा द्वारा अवगत कराया गया कि सरकार द्वारा IDPL के पूरे क्षेत्र का स्वामित्व वन विभाग को हस्तांतरित किया गया है एवं इकाई का निरीक्षण करने हेतु वन विभाग से अनुमति प्राप्त करना अनिवार्य है तथा M/s IDPL, Virbhadra Road, Rishikesh को वन विभाग द्वारा अधिग्रहित किया गया है। पूर्व गठित संयुक्त कमेटी की Recommendation की बिन्दुवार अनुपालन की स्थिति निम्नवत है-

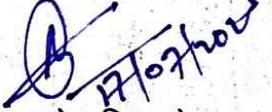
क्रम संख्या	अनुपालन बिंदु	अनुपालन बिन्दुओं पर निरीक्षण आख्या
1	<b>Regular operation and maintenances of STP:</b> The IDPL/Forest Department must ensure the regular operation and maintenance of the STP (Previously used as BTP) so that no untreated/Partially treated sewage is discharged into River Ganga under any circumstances. UKPCB shall ensure regular operation and maintenance of the STP.	M/s IDPL के निरीक्षण के दौरान BTP के Inlet एवं Outlet (Tank) के नमूने एकत्रण कर बोर्ड की केन्द्रीय प्रयोगशाला में विश्लेषण हेतु जमा कराये गये है जिनमें प्रचालको की मात्रा मानको से अधिक पायी गयी, निरीक्षण के दौरान श्री अमित शर्मा द्वारा अवगत कराया गया कि विद्युत विभाग द्वारा BTP Plant का विद्युत विच्छेदन किया गया है जिस कारण प्लांट का संचालन नहीं हो पा रहा है।
2	<b>Disposal of Ash from fire incident site:</b> The Ash as well as half burned empty medicine strip/rolls & empty medical vials observed at the site of the fire incident, located within the premises must be disposed of in accordance with the Hazardous and other Waste (Management and transboundary Movement) Rules, 2016 and the Biomedical Waste Management Rules, 2016 under supervision of UKPCB	निरीक्षण के दौरान उद्योग में Ash एवं Empty medicine Strip/rolls & empty medical vials यथावत पाये गये। (फोटोग्राफ संलग्न)
3	<b>Management of Stored Packaging Waste:</b> All Stored Packaging waste should be disposed of following the Solid Waste Management Rules, 2016 as well as the Hazardous and other Waste (Management and Transboundary Movement) Rules, 2016 under supervision of UKPCB.	निरीक्षण के दौरान Packging Waste पूर्व की भांति पाया गया। ( फोटोग्राफ संलग्न)
4	<b>Handling of store Raw Materials and Products:</b> UKPCB shall verify storage of raw material or product inside the Plant. If UKPCB find any raw material or Product storage in the plant, then it must be managed and disposed off in accordance with the Biomedical Waste Management Rules, 2016 and the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016, under supervision of UKPCB.	निरीक्षण के दौरान प्लांट में Raw Material परिसर भवन में Store किया गया, जो कि निरीक्षण के समय बन्द पाया गया। (फोटोग्राफ संलग्न)

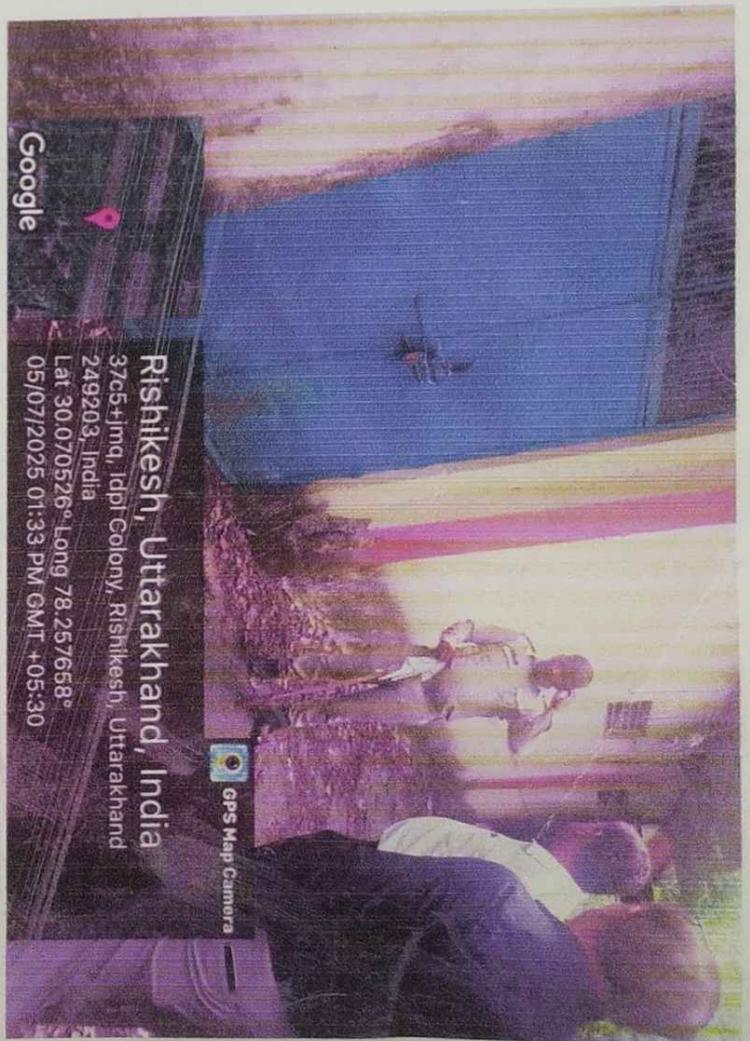
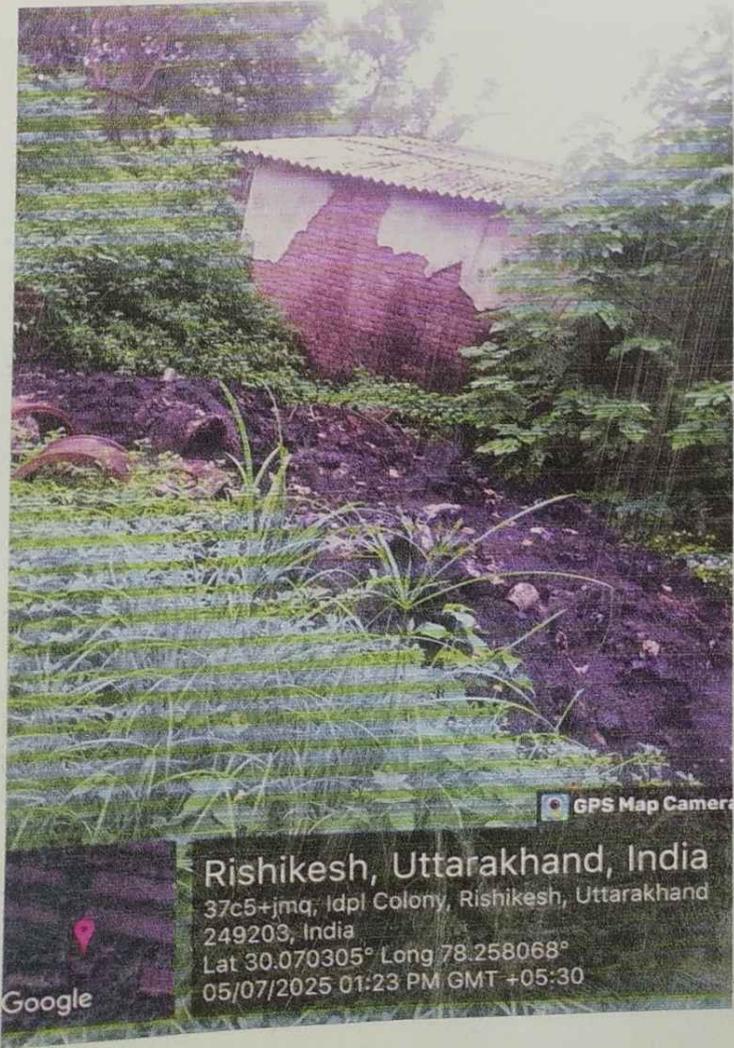
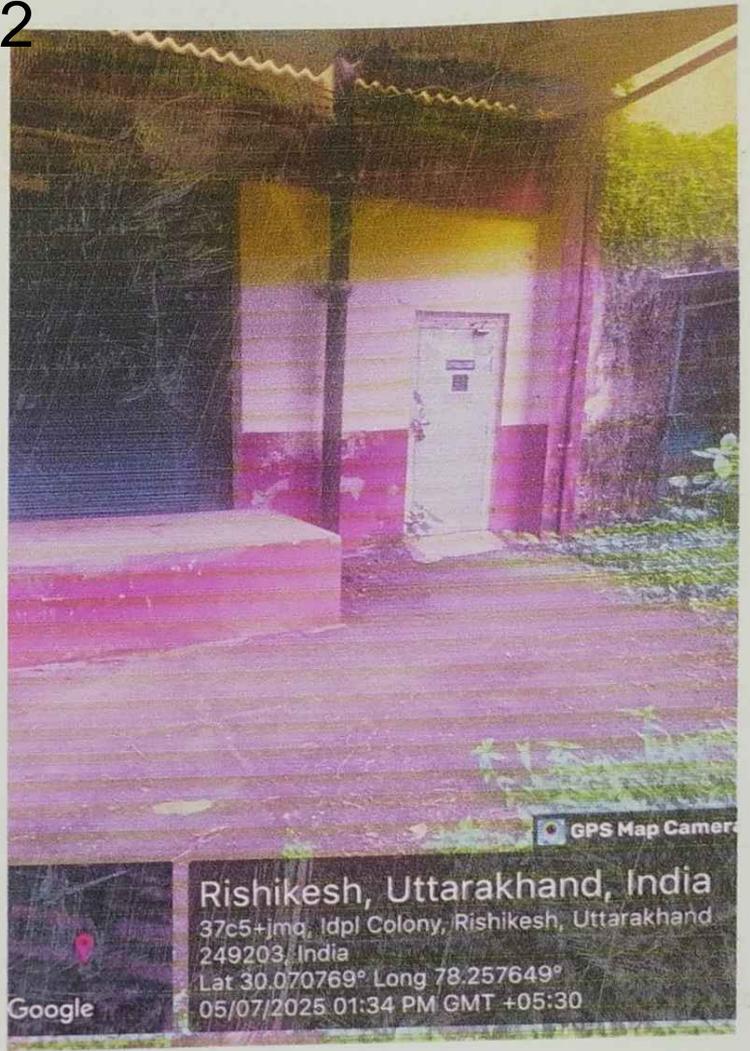
उपरोक्तानुसार बिन्दु संख्या 2,3, व 4 पर वर्णित बिन्दुओं के संबंध में IDPL प्रतिनिधि श्री अमित शर्मा द्वारा अवगत कराया गया कि प्लांट वर्तमान में वन विभाग के अधीन है एवं जो भी IDPL की संपत्ति है पूर्ण रूप से वन विभाग के स्वामित्व के अन्तर्गत है, परिसर में Fire Incident से उत्पन्न राख, Empty Medicine Strip/Rolls & Empty Medicines, Packaging Materials एवं स्टोर में रखे Raw Materials का पूर्व में संयुक्त जांच समिति द्वारा किये गये निरीक्षण के अनुसार यथावत् पाया गया। उक्त के निस्तारण के संबंध में M/s IDPL व वन विभाग को निर्देशित किया जाना उचित होगा कि उक्त सभी सामग्री का निस्तारण ठोस अपशिष्ट प्रबंधन नियम-2016 साथ ही Hazardous And Other Waste Management & (Transboundary Movement) Rule 2016 एवं Biomedical Waste Management Rules-2016 के अनुसार निस्तारण करना सुनिश्चित करें। साथ ही आपके संज्ञान में यह भी लाना है कि वर्तमान में उत्तराखण्ड पावर कार्पोरेशन द्वारा IDPL की BTP का विद्युत विच्छेदन किया गया है, जिस कारण Township से जनित घरेलू उत्प्रवाह का शुद्धिकरण नहीं हो पा रहा है। उक्त के अनुपालन में वन विभाग व IDPL को निर्देशित किया जाना उचित होगा कि BTP के संचालन हेतु कार्यवाही करना सुनिश्चित करें।

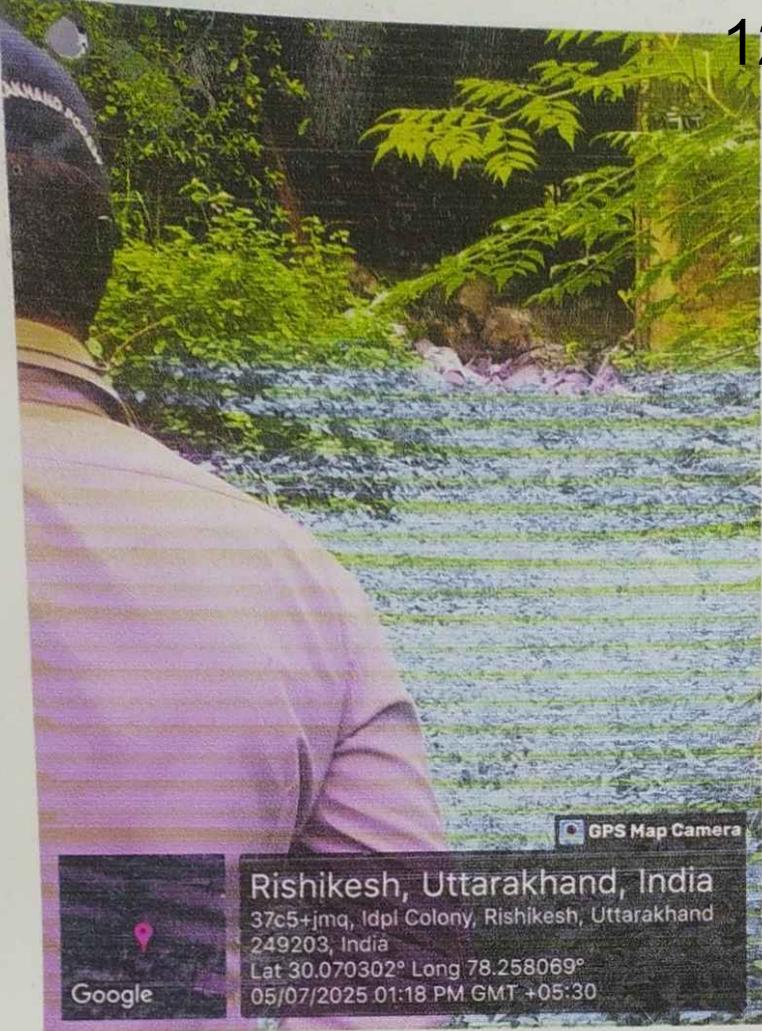
आख्या आपके अवलोकनार्थ अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

  
(रविन्द्र पुन्डीर)  
वैज्ञा०सहा०

  
(एस०एस० चौहान)  
सहा०वैज्ञा०अधि०

  
(अमित पोखरियाल)  
क्षेत्रीय अधिकारी







**124**  
**CENTRAL LABORATORY**  
**UTTARAKHAND POLLUTION CONTROL BOARD**

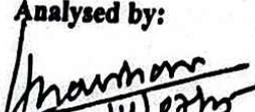
NABL Accredited  
46 - B IT Park, Sahastradhara Road, Dehradun  
Email id - [clukpcb@gmail.com](mailto:clukpcb@gmail.com)

**Test Report**

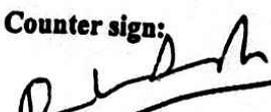
Test report no: : CL/07/25/IW/001  
Code allotted: : UKPCB/CL/07/25/ROD/IW - 01  
Name & address of industry: : M/s IDPL Veerbhadra, Rishikesh.  
Sampling point: : STP Inlet  
Type of sample: : Grab  
Sample collected by: : Mr. Amit Pokhriyal (Regional Officer, Dehradun)  
: Mr. S.S. Chauhan (Asst. Scientific Officer)  
Quantity & Packing: : 2 ltr  
(HDPE/LDPE/P/G/Any Other) : HDPE Jerrican  
Date of sample collection: : 05.07.2025  
Date of sample receipt in the laboratory : 05.07.2025  
Start date of analysis: : 05.07.2025  
End date of analysis : 11.07.2025

S.No.	Parameters	Unit	Results	Test Method
1.	pH (@25°C)	-	7.48	APHA 24 <sup>th</sup> Edition 4500 H <sup>+</sup> B:
2.	Total Suspended Solids	mg/l	31.0	APHA 24 <sup>th</sup> Edition 2540 C:
3.	Total Dissolved Solids	mg/l	396.0	APHA 24 <sup>th</sup> Edition 2540 D:
4.	Biochemical Oxygen Demand	mg/l	80.0	IS 3025 (Part 44): 2023,
5.	Chemical Oxygen Demand	mg/l	380.0	IS 3025 (Part 58): 2023,

\*\*\*\*\*End of Test Report\*\*\*\*\*

Analysed by:  
  
(Pradeep Chauhan)  
Lab. Assistant

Checked by:  
  
(Naresh Goswami)  
Asst. Environment Engineer

Counter sign:  
  
(Chandan Singh)  
Chief Environment Officer

**Note:**

1. The results in the Test Report relate only to the items tested.
2. The Test Report pertains to the sample as received in lab.
3. Report shall not be reproduced without approval of laboratory.
4. Sample will be retained for only 10 days after issuing the report.



125  
CENTRAL LABORATORY  
UTTARAKHAND POLLUTION CONTROL BOARD

NABL Accredited  
46 - B IT Park, Sahastradhara Road, Dehradun  
Email id - [clukpcb@gmail.com](mailto:clukpcb@gmail.com)

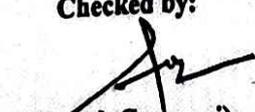
**Test Report**

Test report no: : CL/07/25/IW/002  
Code allotted: : UKPCB/CL/07/25/ROD/IW - 02  
Name & address of industry: : M/s IDPL Veerbhadra, Rishikesh.  
Sampling point: : STP Outlet  
Type of sample: : Grab  
Sample collected by: : Mr. Amit Pokhriyal (Regional Officer, Dehradun)  
: Mr. S.S. Chauhan (Asst. Scientific Officer)  
Quantity & Packing: : 2 ltr  
(HDPE/LDPE/P/G/Any Other) HDPE Jerrican  
Date of sample collection: : 05.07.2025  
Date of sample receipt in the laboratory : 05.07.2025  
Start date of analysis: : 05.07.2025  
End date of analysis : 11.07.2025

S.No.	Parameters	Unit	Results	Test Method
1.	pH (@25°C)	-	7.16	APHA 24 <sup>th</sup> Edition 4500 H <sup>+</sup> B:
2.	Total Suspended Solids	mg/l	53.0	APHA 24 <sup>th</sup> Edition 2540 C:
3.	Total Dissolved Solids	mg/l	310.0	APHA 24 <sup>th</sup> Edition 2540 D:
4.	Biochemical Oxygen Demand	mg/l	74.0	IS 3025 (Part 44): 2023,
5.	Chemical Oxygen Demand	mg/l	350.0	IS 3025 (Part 58): 2023,

\*\*\*\*\*End of Test Report\*\*\*\*\*

Analysed by:  
  
(Pradeep Chauhan)  
Lab. Assistant

Checked by:  
  
(Naresh Goswami)  
Asst. Environment Engineer

Counter sign:  
  
(Chandan Singh)  
Chief Environment Officer

**Note:**

1. The results in the Test Report relate only to the items tested.
2. The Test Report pertains to the sample as received in lab.
3. Report shall not be reproduced without approval of laboratory.
4. Sample will be retained for only 10 days after issuing the report.



**LIFE**  
Lifestyle For  
Environment

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मुख्यालय Annexure-3

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड

“गौरा देवी पर्यावरण भवन”

46बी, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादून

E-mail : msukpcb@yahoo.com, दूरभाष: 0135-2607092

पत्रांक-यूकेपीसीबी/एच.ओ./साठ-183-804-2025-804,

दिनांक 01.08.2025

सेवा में,

प्रभागीय वनाधिकारी देहरादून,  
05 तिलक रोड़, देहरादून।

विषय:- मा0 राष्ट्रीय हरित अधिकरण में योजित मूल आवेदन सं0 784/2024 दिगम्बर प्रसाद बनाम स्टेट ऑफ उत्तराखण्ड एवं अन्य में पारित आदेश के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण में योजित मूल आवेदन सं0 784/2024 दिगम्बर प्रसाद बनाम स्टेट ऑफ उत्तराखण्ड एवं अन्य में पारित आदेश में M/s IDPL के अन्तर्गत हुए fire incident व fire incident से जनित वेस्ट व परिसंकटमय अपशिष्ट के परीक्षण/स्थलीय निरीक्षण हेतु जिलाधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, केन्द्रीय प्रदूषण नियंत्रण बोर्ड व department of pharmaceuticals की संयुक्त समिति गठित की गयी व समिति द्वारा अपनी संयुक्त आख्या में निम्नानुसार संस्तुति की गयी:-

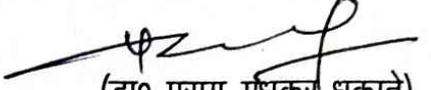
1. Regular Operation and Maintenance of STP:- The IDPL/Forest Department must ensure the regular operation and maintenance of the STP (previously used as BTP) so that no untreated/partially treated sewage is discharged into River Ganga under any circumstances. UKPCB shall ensure regular operation and maintenance of the STP.
2. Disposal of Ash from Fire Incident site: - The ash as well as half burnt empty medicine strip/roll & empty medical vials observed at the site of the fire incident, located within the premises must be disposed of in accordance with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Biomedical Waste Management Rules, 2016, under supervision of UKPCB.
3. Management of Stored Packaging Waste: - All stored packaging waste should be disposed of following the Solid Waste Management Rules, 2016, as well as the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 under supervision of UKPCB.
4. Handling of Stored Raw Materials and Products: - UKPCB shall verify storage of raw material or product inside the plant. If UKPCB find any raw material or product storage in the plant, then it must be managed and disposed off in accordance with the Biomedical Waste Management Rules, 2016 and the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 under supervision of UKPCB.

संयुक्त समिति की आख्या संलग्न है।

उक्त के क्रम में क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून द्वारा दिनांक 05.07.2025 में M/s IDPL Veerbadhra Road, Rishikesh का उक्त संस्तुति के क्रम में निरीक्षण किया गया। उक्त निरीक्षण आख्या में संयुक्त समिति की आख्या में अंकित बिन्दु यथावत पाये गये, आख्या की प्रति संलग्न है। क्षेत्रीय अधिकारी द्वारा अवगत कराया गया कि वर्तमान में M/s IDPL वन विभाग के अधीन है एवं M/s IDPL की जो भी सम्पत्ति है, वह वन विभाग के सामित्व के अन्तर्गत है।

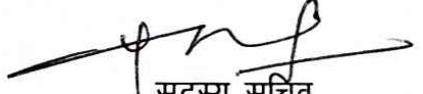
अतः इस क्रम में निर्देशित किया जाता है कि संयुक्त समिति की आख्या में अंकित संस्तुति के क्रम में संलग्न क्षेत्रीय अधिकारी की दिनांक 05.07.2025 में किये गये निरीक्षण आख्या के क्रम में संदर्भित बिन्दुओं पर अनुपालन की कार्यवाही करते हुए इस कार्यालय को अवगत कराना सुनिश्चित करें।  
संलग्नक:- यथोपरि।

भवदीय

  
(डा० पराग मधुकर धकाते)  
सदस्य सचिव

प्रतिलिपि:-

1. क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून को इस निर्देश के साथ प्रेषित कि मा० राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश के क्रम में वन विभाग से यथोचित समन्वय स्थापित कर आवश्यकतानुसार अपने supervision में उक्त की अनुपालन की कार्यवाही सुनिश्चित कराते हुए व अपनी रिपोर्ट से बोर्ड मुख्यालय को भी अवगत कराना सुनिश्चित करें।
2. M/s IDPL, Veerbhadra Road, IDPL Colony, Rishikesh को उपरोक्त प्रकरण पर प्राधिकारियों को जाँच में यथाआवश्यक सहयोग प्रदान करना सुनिश्चित करें।

  
सदस्य सचिव  
(१०)